## **BENCH-I**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH`

day. Prayer is granted. Reply may be filed in course of the day. C.P.No.119/KB/2017

Rejoinder, if any, may be filed within 7 days.

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEEP OF THE HEARING ON 31st January 2018, 10.30 A.M.

| Name of the Company |  | Amit Kumar GuptaVs-LGW Limited & Ors. |                            |                     |
|---------------------|--|---------------------------------------|----------------------------|---------------------|
| Under Section       |  | 397/398                               | (Jinan K.R.)<br>Member (J) |                     |
| SI.<br>No.          | Name & Designation of Authorized<br>Representative (IN CAPITAL<br>LETTERS) |                                       | Appearing on behalf of     | Signature with date |
| 1.                  | Practicing Co  | Dlandbaria                            | Respondent<br>No.3         | Jisali 18           |
| 2.                  | Jinosh S<br>Chespondi<br>in the sai  | skah ent No.5 d matter)               | pespondent No. 5           | Johan 31/1/18       |

3. Hr. Abhreigh Milië, & Adu.
Mr. Remando Barigi, & Alu.
Mr. Br. Guarre, Adu.
Mr. T. Kuraili, Adu.

Resition Therie - 31/01.

## ORDER

- Ld. Counsel for the petitioners and the respondent nos. 3 and 5 is present.
- Ld. Counsel for the respondents sought leave of the Tribunal for filing reply to I.A. No. 483/2017 in course of the

day. Prayer is granted. Reply may be filed in course of the day. Rejoinder, if any, may be filed within 7 days.

List it on 09/02/2018.

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(Jinan K.R.) Member (J)

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